

Need to Instal More Lines in Telephone Exchange, Perecherla, Guntur District

5474. SHRI V. SOBHANADREESWARA RAO : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether a representation dated 28 March, 1985 was received by Government from the subscribers of the telephone exchange Perecherla, Guntur District regarding the need to instal exchange equipment with more lines as the exchange is situated in a rapidly increasing industrial area near Guntur town ; and

(b) the action taken in this regard ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA) : (a) and (b). No Sir. The existing 100 lines MAX III exchange has been replaced by 200 lines exchange in March, 85. There are presently 85 working connections and none in the waiting list.

Disposal of elections petitions in High Courts

5475. PROF. NARAIN CHAND PARASHAR : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) the details about the election petitions filed in the various High Courts challenging the election of the sitting Members of Lok Sabha in 1985 ;

(b) whether priority has been given by the High Courts to the speedy disposal of these petitions ; and

(c) what other steps are being taken by Government to help in expediting the disposal of these petitions ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ) : (a) and (b). A statement containing the information available with the Election Commission with regard to the election petitions relating to the general election to Lok Sabha held in 1984 is attached. Further information is being collected and will be laid on the Table of the House.

(c) Section 86 of the Representation of the People Act, 1951 provides that election petitions should be tried as expeditiously as possible and endeavour shall be made to conclude the trial within six months from the date on which the petition is presented to the High Court for trial. Recently, the Election Commission had also urged that ad hoc judges could be appointed to ensure expeditious disposal of pending election petitions. Government have informed the Commission that under Article 224A of the Constitution proposals for appointment of ad hoc judges should emanate from the Chief Justices of the High Courts concerned having regard to the number and class of cases pending. Based on this, the Commission has addressed all the Registrars of High Courts to place the matter before the Chief Justices.

Statement

Number of election petitions filed before the various High Courts, relating to the General Election to the Lok Sabha held in 1984

(According to information available with Election Commission as on 3-5-85)

Name of the State/Union Territory	Number of Election Petitions
1. Andhra Pradesh	5
2. Bihar	5